GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:6132
ANSWERED ON:03.05.2013
SHORTCOMINGS IN HEALTH CARE SYSTEM
Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yaskhi Shri Madhu Goud

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the National Human Rights Commission (NHRC) had convened a meeting of health secretaries of the Union and States/Union Territories to discuss various issues and other shortcomings in the health care system;
- (b) if so, the details and the outcome thereof;
- (c) the measures suggested in the aforesaid meeting to deal with the illegal medical practice, unavailability of essential drugs, doctors and nurses and problems due to spurious drugs; and
- (d) the corrective action taken by the Union Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) to (c): The National Human Rights Commission (NHRC) had organized a meeting of the Health Secretaries of all States/UTs on illegal Medical Practice and Health Care Facilities in the tribal areas on 29.1.2010 at New Delhi. The important suggestions/recommendations emanated out of the deliberations of the meeting were sent to Union Ministry of Health & Family Welfare and all States/UTs. The recommendations of the meeting are enclosed at Annexure -A.
- (d): The important suggestions /recommendations were made on legal framework for clinical services, illegal medical practice, health care facilities in tribal areas, strengthening the system to curb the manufacturing and supply of spurious/fake drugs, strengthening drug inspection system, augmentation of drug testing laboratories. Since 'Health' is a State subject, the State Governments are primarily the responsible for providing good health to public. The Ministry has supportive and legislative role to strengthen the health care system. Action taken by the Ministry of Health & Family Welfare is at Annexure -B.